

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-1343(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda	....	Applicant/petitioner
v.		
One World Travel Solutions Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 11.06.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANAGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

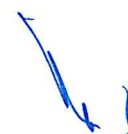
For the CoC	Mr. Kailash Chandra, Adv.
For the Proposed RP	Mr. Sandeep Goel

**ORDER**

**IA-2043/2020**

It is an application filed by the applicant under Section 22(3) (b) of the Code, 2016 for replacement of earlier Interim Resolution Professional Mr. Jatin Madan with CMA Sandeep Goel [IBBI/IPA-003/IP-N00073/2017-18/10583] as Resolution Professional of the corporate debtor. The resolution has been passed with 100% voting share by the CoC in its 3<sup>rd</sup> meeting held on 06.03.2020.

In view of the submissions made by the counsel and documents placed on record, we hereby appoint CMA Sandeep Goel as Resolution Professional of the corporate debtor. Thus we accord our acceptance to the proposal made by the CoC. The RP is expected to discharge his functions diligently, honestly and



ethically. He is also expected to file reports from time to time as per the requirements of the Insolvency and Bankruptcy Code, 2016 and the Regulations and guide the CoC as per the provisions of the statute and Regulations.

The application stands disposed of.

**IA-2185/2020**

In view of the order passed in IA-2043/2020 the present application stands disposed of.

Sd/-

(B.S.V PRAKASH KUMAR)  
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANAGI)  
MEMBER (TECHNICAL)

11.06.2020  
Ritu Sharma